

Progress made in setting up Super Thermal Power Plants

1559. SHRI MADHAVRAO SCINDIA: Will the Minister of ENERGY be pleased to state:

(a) what progress has so far been made in setting up Super Thermal Power Plants in the country; and

(b) whether any new projects for setting up of such plants are under consideration, if so, the details thereof, indicating their estimated cost, capacity and sites?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The National Thermal Power Corporation is setting up Super Thermal Power Stations at Singrauli in UP (2000 MW), Korba in MP (2100 MW), Ramagundam in Andhra Pradesh (2100 MW) and Farakka in West Bengal (planned for 2100 MW with 600 MW presently under execution). All efforts are being made to ensure the timely completion of these super thermal stations. Unit No. 1 of 200 MW of Singrauli Super Thermal Power Station has already been synchronised on schedule in February 1982.

(b) The Indo-Soviet Technical Cooperation Agreement of December, 1980 provides for Soviet assistance for setting up of a Super Thermal Power Station at Waidhan in MP. The Feasibility Report envisages the installation of 1260 MW comprising the 0×210 MW units and associated transmission lines at an estimated cost of Rs. 1110.42 crores. Out of which Soviet credit is likely to be around 300 crores.

Applications pending before MRTP Commission

1560. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) total number of notices/application received under Sections 21, 22 and 23 of the MRTP Act during the year 1980;

(b) number of notices/applications under the above sections disposed of during the year 1980;

(c) reasons for disposing of less number of applications/notices than those received;

(d) steps proposed to be taken to expedite disposing of applications/notices in future; and

(e) number of applications/notices under these sections pending as on date?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) 184 notices/applications were received by the Central Government under Sections 21, 22 and 23 of the M.R.T.P. Act, during the year 1980.

(b) 102 Notices/applications under the provisions referred to in part (a) of the question were disposed of by the Central Government during the year 1980.

(c) and (d). M.R.T.P. Act being an economic legislation with far reaching implications, the proposals have to be examined in depth from the various connected angles in consultation with other concerned Government Departments. All proposals which were found to be ripe for disposal after following the complete procedural drill were decided during the year 1980. Every effort is being made and will continue to be made to dispose of the cases within the quickest possible time.

(e) 247 applications/notice under the provisions referred to in part (a) of the question were pending with the Central Government as on 24th February, 1982.